

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.170/GT/2017

Subject : Petition for approval of generation tariff for shared hydro projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely Jawahar Sagar hydel Power Station for the financial year 2012-13 & 2013-14

Petitioner : Rajasthan Vidyut Prasaran Nigam Limited

Respondent : Madhya Pradesh Power Management Co. Ltd.

Petition No. 171/GT/2017

Subject : Petition for approval of generation tariff for shared hydro projects of Rajasthan & Madhya Pradesh installed in Rajasthan namely Rana Pratap Sagar hydel Power Station for the financial year 2012-13 & 2013-14

Petitioner : Rajasthan Vidyut Prasaran Nigam Limited

Respondents : Madhya Pradesh Power Management Co. Ltd.

Date of hearing : **20.2.2018**

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Manoj Kr Sharma, Advocate, RVPNL
Shri Pradeep Misra, Advocate, RVPNL
Shri M.G.Ramachandran, Advocate, RVPNL
Ms. Poorva Saigal, Advocate, RUVNL
Shri Sushil Mathur, RVPNL & RUVNL
Shri G. Umaphy, Advocate, MPPMCL

Record of Proceedings

These petitions were taken up for hearing today.

2. At the outset, the learned counsel for the respondent, MPPMCL submitted that negotiations are being held by the parties for a mutual settlement of certain outstanding issues and hence the hearing of these petitions may be adjourned. This



was also affirmed by the learned counsels for the petitioner and the Respondent, RUVNL.

3. On a specific query by the Commission as to whether the respondent, MPPMCL has filed tariff petition in respect of the share in the Gandhi Sagar Project, the learned counsel clarified that it has filed Petition No. 243/MP/2017 seeking direction on the Petitioner, RVPNL to make payment of outstanding amount on account of overdrawal of power and scheduling of respective shares of both the States in the said project.

4. Based on consent of the parties, the Commission adjourned the hearing of these petitions. The petitioner was however directed to file following additional information, on affidavit, with copy to the respondents, on or before 16.3.2018:

(a) Clarify the position and provide justification for claiming ROE at the rate of 15.5% for 2012-13 and 2013-14 in this petition, when the petitioner had not claimed the same before RERC during the tariff period 2009-14;

(b) Information regarding applicable tax rate for each year of the tariff period 2009-14 for which tariff is being claimed;

(d) Audited certificate for the capital cost claimed, balance sheet for the period 2012-14 and details for additional capital expenditure claimed during 2009-14 with additions as per books of account duly certified by auditor;

(e) Clarify whether the generating station is operating under ABT mechanism, if not, the reason for the same;

(f) Details of the capital base of its individual assets, billing pattern for all beneficiaries and breakup of cost for irrigation, transmission, distribution & generation share of power component, if any;

(g) Actual Auxiliary Energy Consumption;

(h) Annual Design Energy for generating station as approved by CEA / Competent authority, if any, with details of 10 daily average discharge and 10-daily design energies along with month wise actual Design Energy for the last five years;

(i) Month- wise average peaking capacity of storage based hydro stations as approved by CEA for the purpose of arriving at NAPAF of these stations;

(j) Details of PAF achieved during last five years;

(k) Audited actual O & M expenses for the years 2003-04 to 2007-08 (as per Form part-II of Form 15 of the 2009 Tariff Regulations) and actual O & M expenses for the period 2009-14; and

(l) R & M status / balance life of the plants.



5. The respondents shall file their replies on or before 26.3.2018 with advance copy to the petitioner, who shall file its rejoinder, if any, by 2.4.2018. Pleadings shall be completed by the parties prior to the next date of hearing.

6. Matter shall be listed for hearing in due course for which notices shall be issued separately.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

